

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**IA 71/2024 In CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.05.2024**

NAME OF THE PARTIES:      **UNION OF INDIA VS INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS.**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**IA No. 71/2024 –**

1. Mr. Prateek Seksaria, Senior Counsel a/w Ms. Nidhi Singh, Mr. Rohit Agarwal, Ms. Komal Shah, Mr. Harish Ballani, Advocate i/b Vidhii Partners appeared for the Applicant.
2. Mr. Rushab Chopra, Advocate I/b Vidhii Partners appeared for Respondent no. 3.
3. Adv. Sethna a/w Mr. Abhishek Tilak, Mr. Mohit Tiwari, Advocate i/b DMD Advocates appeared for the Respondent no. 1 & 2.
4. Learned Counsel for the Respondent no. 2 submits that last date of submitting bid as per RFRP is 17.05.2024.

5. Learned Counsel for the Applicant express emergency of hearing this application.
6. All the Respondents are directed to file their reply before the next date of hearing and serve copy of the reply to the Applicant before the next date of hearing.
7. List this IA on **14.05.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna